

(g)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.872/93

date of decision : 30-7-93

Between

P.J.R. Sekhar : Applicant

and

1. Union of India, rep. by
Secretary, Dept. of Revenue
Min. of Finance, North Block
New Delhi 110 011

2. Chairman
Central Board of Excise &
Customs
Dept. of Revenue, M/o Finance
North Block
New Delhi 110 011

3. State of Andhra Pradesh, rep. by
the Chief Secretary
Govt. of AP, Secretariat
Hyderabad

4. State of Andhra Pradesh
rep. by the Principal Secy.
Revenue Department
Secretariat
Hyderabad

: Respondents

Counsel for the applicant : G. Bikshapathy, Advocate

Counsel for R-1 & 2 : N.R. Devaraj, SC for
Central Government

Counsel for R-3 & 4 : D. Panduranga Reddy, SC
for AP State Govt.

CORAM :

HON. MR. A.B. GORTHI, MEMBER (ADMINISTRATION)

Order

Heard Mr. G. Bikshapathi, learned counsel for the
applicant.

2. The prayer of the applicant in this OA is for a direct-
ion to the respondents to serve him with a posting order as
his service with the Andhra Pradesh State Government have

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(26)

come to an end on the issuance of the repatriation order by the Andhra Pradesh State Government on 23-10-1992. On his repatriation, he claims that he has not been issued with any posting order by his parent Department. Consequently, he is without a job and without pay.

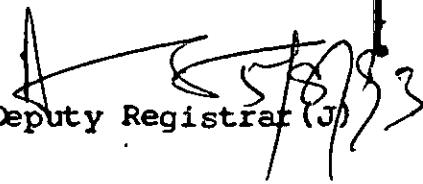
3. Admit.

4. Let the respondents file reply within four weeks. In the meantime it is open to the respondents to serve a proper posting order upon the applicant, if not already done, to any suitable post/place.

5. List the case for orders on 3-9-1993 on which date it may be heard and disposed of finally.


(A.B. Gorthi)
Member (Admn.)

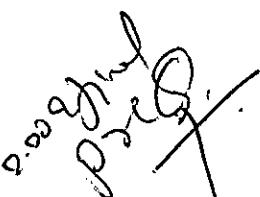
Dated : July 30, 93
dictated in the Open Court


Deputy Registrar (J)

To

1. The Secretary, Dept.of Revenue, Union of India, Ministry of Finance, North Block, New Delhi-11.
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2. The Chairman, Central Board of Excise & Customs, Dept. of Revenue, M/o Finance North Block, New Delhi.
3. The Chief Secretary, State of A.P. Govt.of A.P. Secretariat, Hyderabad.
4. The Principal Secretary, State of A.P. Revenue Department, Secretariat, Hyd.
5. One copy to Mr.G.Bikshapathy, Advocate, CAT.Hyd.
6. One copy to Mr.N.R.Devraj, SR CGSC.CAT.Hyd.
7. One copy to Mr.D.Panduranga Reddy, Spl.Counsel for A.P.Govt.
8. One spare copy.

pvm



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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHY : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. RIRUVENGADAM : M (A)

Dated: 30-7-1993

ORDER/JUDGMENT:

M.A.R.A/C.A.N.

in

O.A. No. 872/93

T.A. No. (W.P.)

Admitted and Interim directions
issued.

Allowed

list on 3/9/93

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

Central Administrative Tribunal
DESPATCH

6 AUG 1993

HYDERABAD BENCH.